

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 201**  
**IB/74/ND/2024**

**IN THE MATTER OF:**

Invoice Discounters of Adaptio Facility Managem ...  
Pvt. Ltd.

Applicant

Through Mr. Arunava Ghosh

Versus

Cbre South Asia Private Limited

...

Respondent

**Under Section 9 of IBC 2016.**

**Order delivered on 14.02.2024**

**CORAM:4**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE**

**PRESENT:**

For the Applicant : Mr. Abhishek Verma, Mr. Siddhant Jaiswal, Advs.

For the Respondent :

**ORDER**

Learned Counsel for the applicant is present physically. We have heard the submissions made by Learned Counsel for the applicant. Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor through all modes.

List for further consideration on 01.03.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**